

**Government of Jammu and Kashmir,
Department of Food, Civil Supplies & Consumer Affairs,
J&K, Civil Secretariat, Srinagar/Jammu**

-:-
Notification,
Jammu, the 19th January, 2023

S.O. 40.- In exercise of the powers conferred by clause (b) of section 32 of the Consumer Protection Act, 2019 (No. 35 of 2019), the Government hereby direct that the following members shall exercise the powers and discharge the functions of the member(s) of the District Consumer Commission(s) as indicated against each, in addition to their own duties, till regular arrangement is made or till further orders, whichever is earlier; namely:-

S.No.	Name of Member	Member District Commission	To be assigned Additional Charge as Member District Commission
1	Mr. Durga Das Sharma	Kathua	Jammu
2	Mr. Sudesh Gupta	Udhampur	Doda
3	Mrs. Rukhsana Farooq	Budgam	Anantnag

By Order of the Government of Jammu and Kashmir.

Sd/-

(Zubair Ahmad)JKAS,

Commissioner/ Secretary to the Government,

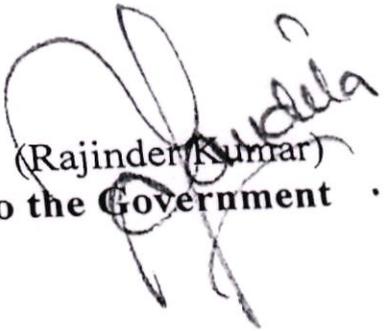
Dated: 19.01.2023

No. 7086926/FCSCA-Estt/338/22

Copy to the:-

1. Joint Secretary (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, Government of India.
2. President/Drawing & Disbursing Officer, State/District Consumer Commission (All).
3. Additional Secretary to the Chief Secretary, J&K, for information.
4. Additional Secretary to the Government, Department of FCS&CA.

5. All concerned Members.
6. Private Secretary to Secretary to the Government, General Administration Department for information of the Secretary.
7. Private Secretary to Commissioner/Secretary to the Government, Department of FCS&CA for information of Commissioner/Secretary.
8. Record file/Monday Return file.



(Rajinder Kumar)
Under Secretary to the Government .